

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 428

IA/6094/ND/2023, IA/3623/ND/2023, IA/3899/ND/2022,
IA/4176/ND/2022 IA/4332/ND/2022, IA/5779/ND/2022 in
IA/1667/ND/2023 IB/275/ND/2020

IN THE MATTER OF:

Sai Tech Medicare Pvt Ltd	...	Applicant
Versus		
Alchemist Ltd	...	Respondent

Under Section 9 of IBC, 2016.

Order delivered on 31.01.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Siddharth Mittal, in IA No. 3623

For the Liquidator : Mr. Harish Taneja, Ms. Parul, Advs.

(HEARING THROUGH PHYSICAL AND VIDEO CONFERENCING)

ORDER

IA/4176/ND/2022

On mentioning, the matter is taken up for hearing.

Learned Counsel for the applicant in IA No. 4176/ND/2022 as well as Learned Counsel for the Resolution Professional are present physically. Learned Counsel for the applicant in IA No. 4176/ND/2022 has submitted that there is an interim order passed by this tribunal on 09.09.2022. However, today there is a paucity of time and we are not in a position to hear the application. Registry is directed to list this matter on 21.02.2024 on priority basis.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)